

Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 3143/2001

New Delhi this the 20th day of November, 2001

Hon'ble Shri V.K. Majotra, Member (A)
Hon'ble Shri Kuldeep Singh, Member (J)

Shri V.K. Sharma,
C/o Col. G.S. Sandhu,
19, Surya Niketan,
Vikas Marg, Delhi-110 092.

-Applicant

(By Advocate: Shri R.P. Kapoor with
Shri G.S. Sandhu)

Versus

1. Union of India,
Ministry of Railways (Railway Board),
Through its Secretary
Rail Bhawan, New Delhi-110001.
2. The Railway Board,
through its Secretary,
Rail Bhawan, New Delhi-1.
3. The General Manager,
Northern Railway,
Baroda House, New Delhi-1.
4. Chief Administrative Officer, Construction
through Chief Engineer, Construction,
Northern Railway,
Kashmere Gate, Delhi-110 006.
5. Deputy Chief Engineer/Construction
Northern Railway, Jaisalmer,
Through Chief Administrative Officer,
Construction, Northern Railway,
Kashmere Gate, Delhi-110 006.
6. The Union Public Service Commission,
through its Secretary, Dholpur House,
Shahjahan Road, New Delhi.
7. Shri R.K. Bajaj,
Commissioner of Departmental Inquiries,
(Inquiry Officer), through Chief Vigilance
Commissioner, Satarkta Bhawan, INA, New Delhi.
8. M/s. Raipur Rotocast-Ravi & Co.
300, Kohat Enclave, Pitam Pura, Delhi.

-Respondents

ORDER (Oral)

By Hon'ble Shri V.K. Majotra, Member (A)

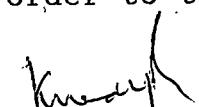
 This is an OA challenging the penalty of

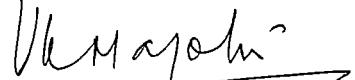
(S)

compulsory retirement from service on the applicant effective from 4.1.2001. We find that the applicant had filed appeal on 7.2.2001 against the impugned order dated 19.12.2000 which according to the learned counsel has remained undecided till date.

2. In our view, ends of justice will be duly met if the OA is disposed of at this stage itself even without issuance of notices directing the respondents to decide the appeal of the applicant within a stipulated period. Accordingly, we direct respondents to decide applicant's appeal dated 7.2.2001 by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. In case, any grievance still survives, applicant will be at liberty to approach this court again.

3. A copy of this OA may also be sent with this order to the respondents.


(Kuldip Singh)
Member (J)


(V.K. Majotra)
Member (A)

cc.